

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
OSG AUTO CARRIERS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	OSG Auto Carriers Private Limited
2.	Date of incorporation of corporate debtor	18 th June, 2012
3.	Authority under which corporate debtor is incorporated / registered	RoC- Mumbai
4.	Corporate Identity No. of corporate debtor	U63000MH2012PTC232343
5.	Address of the registered office and principal office (if any) of corporate debtor	Office 1203, Plot No. 39/2 Sector 30A, Vashi Navi Mumbai, Maharashtra- 400705
6.	Insolvency commencement date in respect of corporate debtor	17 th October, 2023 Order received on 18 th October, 2023
7.	Estimated date of closure of insolvency resolution process	14 th April, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Neha Jain Nemani IBBI/IPA-001/IP-P-02465/2021-2022/13927
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2404-B, Parthenon Building, JP Road, 4 Bungalows, Andheri West, Mumbai City, Maharashtra - 400053 Email: nehavkjain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Unit # 207, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai - 400053. Email: cirposgauto@gmail.com
11.	Last date for submission of claims	31 st October, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **OSG Auto Carriers Private Limited** on 17th October, 2023.

The creditors of **OSG Auto Carriers Private Limited**, are hereby called upon to submit their claims with proof on or before **31st October, 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Neha Jain

Date: 19th October 2023

Place: Mumbai

Neha Jain Nemani
Interim Resolution Professional
OSG Auto Carriers Private Limited